NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO.16/2016 RT NO.88/Chd/HP/2017

M/s Mehar Paper Coats

...Petitioner

Versus

M/s Supermax Personal Care Pvt. Ltd.

...Respondent

Present:

Mr. Chanderdeep Singh, Advocate for petitioner.

None for respondent.

Learned counsel for petitioner has filed Memo of Appearance for the petitioner and submits that he would be assisting the counsel through whom the petition was filed in the Hon'ble High Court of Himachal Pradesh. Learned counsel for the petitioner also seeks time to file Power of Attorney. Let the needful be done in accordance with the rules.

The instant petition has been filed under section 272 and 357 (2) of the Companies Act, 2013 but in paragraph 6 of the petition allegation is made that the respondent-company has failed to make payment of the debt despite service of statutory notice dated 22.09.2016. Learned counsel for the petitioner seeks time to have instructions to clarify the aforesaid matter.

List the matter on 20.04.2017.

(Justice R.P. Nagrath) Member(Judicial)

March 21, 2017